

Second phase of JNNURM

2228. SHRI B.K. HARIPRASAD: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government has proposed a massive outlay of Rupees one lakh crore for the second phase of JNNURM to run over seven years to cater to cities with a population of over five lakh;

(b) whether for the proposed second phase of JNNURM, Government has evolved a new funding pattern; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) to (c) The hundred days agenda of the Ministry refers to a concerted effort to include cities with population of 5 lakh and above under Jawaharlal Nehru National Urban Renewal Mission (JNNURM). The proposal is under formulation/consideration.

Transfer of DDA colonies to MCD

2229. SHRI SHARAD ANANTRAO JOSHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority (DDA) transfers its newly built colonies to Municipal Corporation of Delhi (MCD) from time to time;

(b) whether the transfer of Rohini colony Sector 20, 21 and 22 is under consideration for sometime; and

(c) if so, the reasons for delay in transfer and by when Government proposes expeditious transfer in the interest of its residents for availing civic services?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) to (c) Yes, Sir. DDA has informed that 12 housing pockets have already been handed over to MCD, and that there is delay on part of MCD in taking over of services. DDA has further informed that the matter has been pursued with Engineer-in-Chief, MCD, and handing over of peripheral storm water, drains of Sector 20, 21 and 22, Rohini is under process of transfer and is likely to be handed over shortly. DDA has stated that the other remaining services, viz. roads, paths, storm water drains, horticulture and street lighting of plotted schemes will be handed over on priority basis.

Balconies in DDA colonies

2230. SHRI SHARAD ANANTRAO JOSHI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the open balconies upto 3 feet breadth meant for providing shade, protecting windows, doors, etc. from sun and rain to the houses on plots in DDA colonies are unauthorized, although DDA flats have balconies;

(b) whether the Municipal Corporation of Delhi allows such balconies in their colonies with some minor penalties and the Haryana Government proposes to allow the same for its colonies under HUDA in NCT of Delhi; and

(c) if so, whether Government proposes to allow DDA also for uniformity, if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY): (a) and (b) The Building Bye-laws relating to projections into open spaces *inter-alia* provide that:—

- (i) Every open space provided either interior or exterior shall be kept free from any erection thereon and shall be open to the sky nothing except cornice, Chajja or weather shade (not more than 0.75mtrs, wide) shall overhang or project over the said open space so as to reduce the width to less than the minimum required. Such projections shall not be allowed at a height more than 2.2m from the corresponding finished floor level.
- (ii) In case of Residential Buildings only, a balcony or balconies at roof level of a width of 0.9m over hanging in set-backs within one's own land and courtyards provided the minimum area required shall not be reduced by more than 30% of such open spaces as in Bye-law No. 12.3 and 12.4.

MPD 2021 was modified on 12.8.2008 to provide that projections/Chajjas/covered Chajjas, built up portion which existed before 07.02.2007 upto 1 m above 3 m height from the ground level shall be regularized for plot size upto 175 sqm on roads below 24 m ROW in pre-1962 colonies (except for A and B category), in unplanned areas (including special area, village abadi and unauthorized regularized colonies) and re-settlement colonies.

The Haryana Urban Development Authority (HUDA) has informed that balcony, Chajja or Sun-shade have been defined in Clause 1(vii), Clause 1(xv) of the HUDA (Erection of Buildings) Regulations, 1979 and the same are allowed on HUDA plots.

(c) No such decision has been taken in respect of DDA colonies and the amendment to the Master Plan dated 12.08.2008 was restricted to pre-1962 colonies, unplanned areas and re-settlement colonies.

Status of third floor under MPD-2021

2231. SHRI MANGALA KISAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the present status of the third floor in Delhi, as per Master Plan 2021 and Supreme Court directions;

(b) whether due to MPD-2021, the threat of demolition on such properties that was hanging for long has finally receded;

(c) if so, the details of the proposals that benefit such property owners;